

CBI Vs. Sanjay Kumar Saxena & Ors.
RC No. 1/(E)/2015/CBI/EO-1/ND
CC No. 366/19 (09/2019)

The present matter has been taken up via CISCO Webex platform / video conferencing hosted by Sh. Narender Kumar, Reader of this Court in terms of orders of Hon'ble High Court bearing No. R-235 RG DHC 2020 dtd. 16.05.2020, 16 DHC 2020 dtd. 13.06.2020, 22 DHC 2020 dtd. 29.06.2020, 24 DHC 2020 dtd. 13.07.2020, 26 DHC 2020 dtd. 30.07.2020 and 322 RG DHC 2020 dated 15.08.2020 in the presence (on screen) of Sh. V. K. Pathak, Ld. PP for CBI and Sh. Anand B.L. Srivastava, Ld. Counsel for accused persons (A-1, A-5, A-6 & A-7).

19.08.2020

Present : Sh. V. K. Pathak, Ld. PP for CBI.
Sh. Anand B.L. Srivastava, Ld. Counsel for accused persons (A-1, A-5, A-6 & A-7)

Accused Banwari Lal Meena (A-6) and Dal Chand (A7) are present on bail.

The matter was proceeding at the stage of further proceedings / awaiting further orders / directions.

Vide order dated 16.03.2020, the HIO of this case was directed to verify the factum of death of accused Shyam Manohar Saxena (A-3), however, it is informed by the Reader of this Court that till date, no such report has been filed by the HIO qua the said accused. In these circumstances, the HIO is again directed to verify the said factum of death of A-3 and to file his report positively in the Court on the NDOH.

Ld. Defence Counsel for the accused persons submits that due to lockdown due to Corona Pandemic, he is not aware about the next date of hearing before the Hon'ble High Court. Ld. Defence Counsel is directed to inform about the next date of hearing before the Hon'ble High Court on the NDOH to this Court.

Ld. Defence Counsel claims that other accused persons Sanjay Kumar Saxena (A-1) and Abhay Kumar Saxena (A-5) have also joined the video conferencing today. However, their attendance cannot be marked as

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their video is not being received or transmitted nor they are visible.


Put up for further proceedings / awaiting further orders / directions on 17.09.2020

HIO be summoned for the next date of hearing.

The e-mail copy / signed scanned copy of this order be sent to the Computer Branch, RADC by the Reader for uploading on the official website.

This signed order sheet be retained on the record to be put on the judicial file as and when the normal court working stand resumed.

The present order has been dictated to Sh. Amit Makhija, Sr. PA attached with the undersigned.


(Sanjeev Aggarwal)
Special Judge (PC Act)(CBI)-02
Rouse Avenue District Court
New Delhi/19.08.2020